

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 1st May, 1953

The House met at a Quarter Past Eight of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

MESSAGE FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 29th April, 1953, agreed without any amendment to the following Bills, which were passed by the House of the People at its sitting held on the 25th April, 1953.

(1) The Cinematograph (Amendment) Bill, 1952.

(2) The Indian Lighthouse (Amendment) Bill, 1952."

MOTION FOR ADJOURNMENT

Shri K. K. Basu (Diamond Harbour): What about the adjournment motion?

Mr. Deputy-Speaker: I sent word that I am not giving consent. If an adjournment motion is tabled, the Speaker must give his consent. If he does not give consent, it cannot be raised here. As I said the other day, if the hon. Member still feels that consent ought to be given, I have no objection to his seeing me, and I shall bring it up the next day.

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Shri K. K. Basu: What I am suggesting is that this decision should not be final.

Mr. Deputy-Speaker: For the time being it is final until it is set aside or revoked or withdrawn.

Shri C. D. Pande (Naini Tal Distt. cum Almora Distt.—South West cum Bareilly Distt.—North): I wanted to ask a question before the House proceeds with the next business.

Mr. Deputy-Speaker: No question now. Unless something is on the Order Paper, I will not like the proceedings to be interrupted.

PAPER LAID ON THE TABLE

NOTIFICATION AMENDING COAL MINES RESCUE RULES

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the Ministry of Labour Notification No. M-1(17)51, dated the 31st December, 1952, making certain amendment to the Coal Mines Rescue Rules, 1939, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. S-40/53.]

Shri N. P. Damodaran (Tellicherry): May I know if another Minister can act on behalf of Mr. Giri?

Mr. Deputy-Speaker: On behalf of Mr. Giri, another Minister may do so. Hon. Members must read the Rules every day.

Mr. Deputy-Speaker: General Discussion on the PEPSU Budget.

Some Hon. Members: What about Mr. Bhargava's motion?

Mr. Deputy-Speaker: The hon. Minister is not here.

श्री अलगू राय शास्त्री (जिला बाजम-
गढ़—पूर्व व जिला बलिया—पश्चिम) :
उपाध्यक्ष महोदय, कल पंडित ठाकुर शंकर
भार्गव ने एक प्रश्न उठाया था . . .